

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 38 of 2020

Rashmi Singh

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shresth Gautam, Advocate
For the Respondent-State : Mr. Sumit Singh, A.C. to G.A.-II
For the Respondent-RIMS : Dr. Ashok Kumar Singh, Advocate

04/26.06.2020. Heard Mr. Shresth Gautam, learned counsel for the petitioner, Mr. Sumit Singh, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent-RIMS.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Mr. Sumit Singh waives notice on behalf of respondent nos. 1 and 2 and Dr. Ashok Kumar Singh waives notice on behalf of respondent nos. 3 and 4.

Respondent nos. 1 & 2 and 3 & 4 are directed to file their counter affidavits within a period of four weeks.

Let notice be issued upon respondent nos. 5, 6, 7 and 8 by ordinary process as well as registered post with A/D, for which, requisites etc. must be filed within a week.

Post this matter after four weeks.

(Sanjay Kumar Dwivedi, J.)

Ajay/